CENTRAL ADMNISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD.

REVIEW APPLICATION NO. 76 OF 2005

IN

ORIGINAL APPLICATION NO. 1221 OF 2001

This the 11th day of November, 2005

HON'BLE MR. D.R. TIWARI, MEMBER-A HON'BLE MR. K.B.S. RAJAN, MEMBER-J

Union of India & Others

Applicants

Versus.

Triveni Prasad Singh

Respondent.

ORDER

BY K.B.S. RAJAN, MEMBER-J

The Review Application has been perused and the delay condoned. The court vividly remembered during the course of arguments all that the counsel for the respondents submitted was that the precise purpose of earmarking to reserved post out of the total of 3 post of LDCE was that in case sufficient number of reserved candidates be not available under the normal 70% quota, in view of limited zone of consideration, it could be possible for SC/ST participating in the LDCE examination in respect of which there is no restriction of zone of consideration.

2. The grounds as raised in (b) to (g) have been raised now and the RA cannot be a disguise to have the O.A. argued afresh. Review Application is, therefore, rejected.

Member-J

Member-A

Girish/-